<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 292 OF 2016 & IA NO. 597 OF 2016

Dated: 15th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-			
M/s. Utkal Alumina International Ltd. Vs. Odisha Electricity Regulatory Commission & Anr.			Appellant (s) Respondent (s)
Counsel for the Appellant(s)	:	Ms. Seema Bengani Mr. Syed Shahid Hussain Rizvi	
Counsel for the Respondent(s)	:	Mr. G. Umapa Mr. Rutwik Pai Mr. Anshu Mal	nda

<u>ORDER</u>

Rejoinder filed by learned counsel for the appellant is taken on record.

Learned counsel for the State Commission shall find out how Gridco is shown as a party respondent in the impugned order when in the application filed by the Appellant Gridco was not a party respondent.

List the matter on 18.07.2017.

(I.J. Kapoor) Technical Member ts/kt (Justice Ranjana P. Desai) Chairperson